

(ख) मंदिर मार्ग स्थित 'जे' तथा 'एच' ब्लाकों को जल सप्लाई बढ़ाने के लिये सरकार क्या उपाय कर रही है ?

संसदीय कार्य तथा निर्माण और आवास मंत्री (श्री भोष्म नारायण सिंह) :

(क) जी, नहीं। जल की सप्लाई, जो कि 17 मार्च, 1982 तक दो घंटों सुबह और दो घंटे शाम को होती थी अब तीन घंटे सुबह और तीन घंटे शाम को की जाती है।

(ख) नई दिल्ली नगर पालिका से अतिरिक्त कनेक्शन प्राप्त करने के पश्चात् जल की सप्लाई को पहले ही 2 घंटे से बढ़ा कर तीन घंटे सुबह और तीन घंटों शाम को दिया है।

Restrictions on issues of Licences for setting up of Flour Mills

8444. SHRI ARJUN SETHI: Will the Minister of AGRICULTURE be pleased to refer to Unstarred Question No. 4473 on 22 March, 1982 regarding issue of licences to Flour Mills and lay a statement showing:

(a) the number of applications received by Government from different States for setting up of Flour Mills in the small scale sector prior to May 1980;

(b) the number of licences issued to such applicants up-to-date, with their particulars State-wise; and

(c) what are the specific reasons for not waiving the restrictions imposed earlier so far as issuing of licences is concerned?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT

(KUMARI KAMLA KUMARI): (a) During the period from June, 1979 to May, 1980 when the ban on setting up of flour mills was partially lifted, the State Governments were delegated powers to issue permissions for the setting up of such units in the small scale sector. According to the latest information received from the State Governments, 306 permissions were issued by the various State Governments.

(b) The powers to issue milling licences under the Wheat Roller Flour Mills (Licensing & Control) Order, 1957 have been taken over by the Central Government from State Governments with effect from 6-2-1982. In respect of the units which are ready, State Governments have recently been advised to forward test grinding reports and the question of issuing licences to units where such reports have been received is under consideration of Central Government. So far no licence has been issued by the Central Government to any of these units.

(c) As the installed capacity is in excess of requirements and the capacity utilisation of the industry has so far been around 50 per cent only, it is not considered necessary to permit any additional units to be set up. In taking this decision, the Government is also guided by the overall stock position of wheat in the Central Pool.

Fishermen Welfare Programme in Sixth Five Year Plan

8445. SHRI A. NEELALOHITHA-DASAN NADAR: Will the Minister of AGRICULTURE be pleased to state:

(a) the fishermen welfare programmes proposed to be implemented during Sixth Five Year Plan;

(b) whether Government are aware of the activities of the Kerala Fishermen's Welfare Corporation, formed in 1978;

(c) if so, the details of the activities taken up by the Corporation;

(d) the new schemes according to the Central Government, that should be taken up by the Kerala Fishermen's Welfare Corporation;

(e) whether Central Government propose to give any assistance or help for the implementation of those schemes, if so, details thereof;

(f) nature of assistance requested by the Kerala Fishermen's Welfare Corporation for implementation of those schemes; and

(g) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) Fishermen Welfare Programmes proposed to be implemented during Sixth Five Year Plan, include loans and subsidy for the purchase of boats, fishery requisites, training of fishermen, subsidy for fish pond improvement and the inputs, extension support for carrying out pisciculture, fishermen housing and creation of Fishermen Relief Fund.

(b) Yes, Sir.

(c) The following are the activities taken up by the Kerala Fishermen's Welfare Corporation:—

(i) Housing with loan assistance from the Housing and Urban Development Corporation;

(ii) Payment of subsidy for purchase of fishing craft and gear;

(iii) Financial assistance for marketing of fish;

(iv) Relief measures for fishermen from Fishermen Relief Fund;

(v) Insurance scheme for fishermen actively engaged in fishing;

(vi) Rehabilitation of families of fishermen evicted from fishing harbour area at Vizhinjam.

(vii) Special bus service for fisherwomen.

(viii) Diesel bunks for fishing boats;

(ix) Scholarships to students of fishermen community;

(x) Assistance to head-load vendors; and

(xi) Payment of subsidy for mechanization of country boats.

(d) The schemes implemented presently by the Corporation are comprehensive, hence the question of suggesting any new schemes does not arise.

(e) The schemes are in the State Sector and will be financed from the State Plan.

(f) No request has been received from the Kerala Fishermen's Welfare Corporation in this connection.

(g) Question does not arise.

Irrigation schemes completed in Madhya Pradesh

8446. SHRI SUBHASH YADAV: Will the Minister of IRRIGATION be pleased to state:

(a) what are the names and number of irrigation schemes which have so far been completed in the State of Madhya Pradesh, particularly in Khargaon District during the last three years;

(b) whether any financial assistance has been provided by the Central Government during the last three years for the purpose; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI): (a) Only one medium irrigation project namely Pipliyakumar in Shahjapur district of Madhya Pradesh was completed during 1980-81. No Project was completed during 1979-80 and 1981-82.

(b) and (c). Irrigation is a state subject and funds for irrigation projects are provided by State Governments themselves within their overall developmental plans. Central Assistance to the States is given in the form of block loans/grants and